
Basudeo Mahto and Others Vs State of Jharkhand and Others

Writ Petition (C) No. 382 of 2002

Court: Jharkhand High Court

Date of Decision: March 10, 2004

Acts Referred:

Constitution of India, 1950 – Article 226

Citation: (2004) 2 JCR 223

Hon'ble Judges: Amareshwar Sahay, J

Bench: Single Bench

Advocate: V. Shivnath and A.K. Rashidi, for the Appellant; P. Modi, G.P.I., for the Respondent

Judgement

@JUDGMENTTAG-ORDER

Amareshwar Sahay, J.
Heard the parties.

2. The petitioners, who were the displaced persons on account of Punasi Reservoir Scheme in the district of Deoghar, have prayed for inclusion of

their names in Category I of the Deoghar District displaced persons penal list dated 30.9.2001.

3. The State in their counter-affidavit has stated that in view of the new rehabilitation policy, the scheme framed by the Government of Bihar dated

18.9.1993 has lost its force and it is not valid at present and therefore, the prayer of the petitioners for placing them in Category I in place of

Category II has become meaningless. It is further stated that under the new rehabilitation policy of the Government of Jharkhand, a fresh list of

displaced persons of Punasi Reservoir scheme is being prepared and the benefits will be given to the displaced persons including the petitioners as

per the new policy.

4. Since the petitioners are the displaced persons and the fresh list of displaced persons is being prepared by the State Government, this writ

petition is disposed of with a direction to the State of Jharkhand to finalise the same within the period of four months from the date of

receipt/production of a copy of this order.

5. The writ petition stands disposed of.